

5
BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 93/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2017**

Name of the Company:

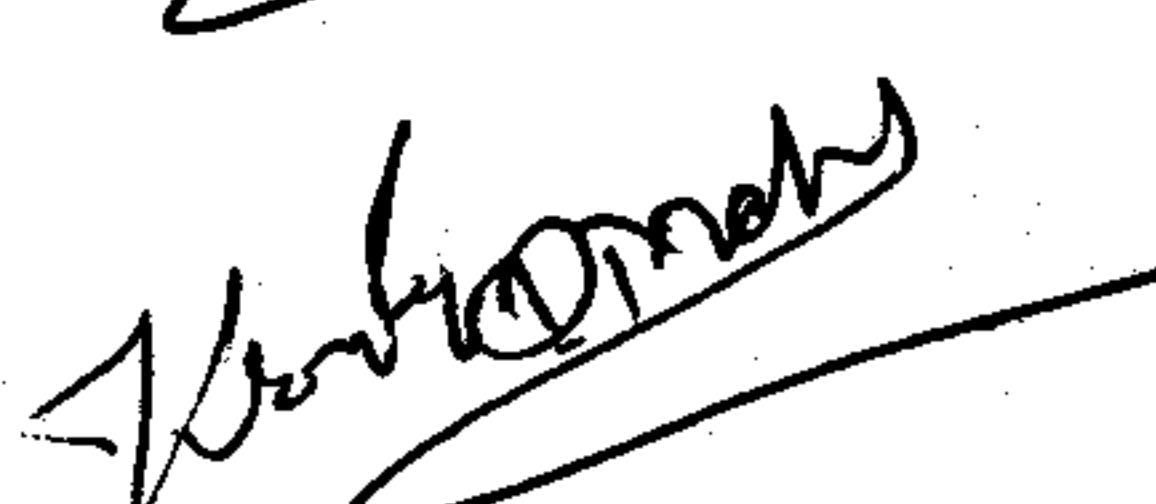
Jay Bhavani Coal Fields Pvt Ltd.

V/s.

Shri Gumandev Processors Pvt. Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Vicky. B. Mehta	Advocate	Petitioner	
2.	Krupa. D. Mehta	Advocate	Petitioner	

ORDER

Learned Advocate Mr. Vicky Mehta with Learned Advocate Ms. Krupa Mehta present for Applicant/ Operational Creditor. None present for Respondent.

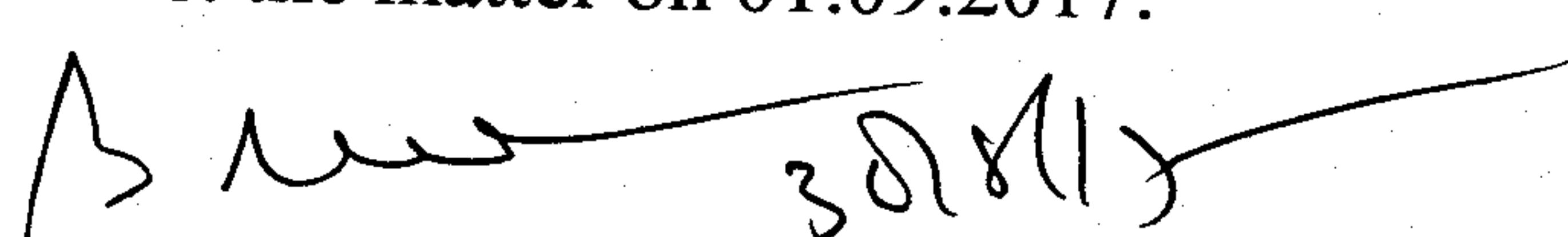
Proof of service of notice on Respondent filed.

Objections not filed by Respondent.

Applicant complied with Annexure 3 of Form 5 of the Code.

Applicant not complied with section 9(c) certificate of the Banker.

At request of Applicant, for hearing before admission list the matter on 01.09.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 30th day of August, 2017.